

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JULY, 2001

Original Application No. 779 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Bhagwat Singh, son of Late Sri Ram
Prasad Singh, R/o village and
PostGambhirban, district Azamgarh working
at present as EDBPM
Gambhirban, district Azamgarh

... Applicant

(By Adv: Shri R.P.Singh)

Versus

1. Union of India through
The Secretary, Ministry of
Posts and Telegraphs,
New Delhi.
2. Senior Supdt. of Post Offices
Azamgarh
3. Director Postal Services
Gorakhpur.
4. Sub-Divisional Inspector of
Post Offices(West) Azamgarh
5. Sri Lalsa Yadav, Line Overseer
Azamgarh

... Respondents

(By Adv: Shri R.C.Joshi)

O R D E R(Oral)

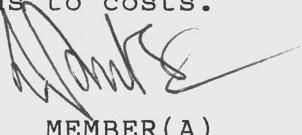
JUSTICE R.R.K.TRIVEDI,V.C.

By this application u/s 19 of A.T.Act 1985 the applicant has challenged the order dated 28.4.2001 by which he has been asked to work on his original post of E.D.R at Kishanpur post office. The case of the applicant is that on death of Harihar Singh on 3.9.2000 applicant started functioning as EDBPM w.e.f. 4.9.2000 and is still discharging the duties. No regular selection has been taken place. It has also claimed that applicant is serving since 1973 as E.D.R and he is fully competent to be appointed as E.D.B.P.M.

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The order passed by the respondent no.4 at this juncture is arbitrary and is only to put the applicant at loss. Before coming to this Tribunal applicant filed representation before Senior Supdt. of Post Offices, Azamgarh, a copy of which has been filed as (Annexure 4). As the applicant has already approached the appropriate authority in this matter, in our opinion the ends of justice shall be better served if the respondent no.2 is directed to consider and decide the representation of the applicant expeditiously.

The OA is accordingly disposed of finally with the direction to the respondent no.2 to consider and decide the representation of the applicant by a reasoned order within a month. It shall also be open to the applicant to make application to continue the applicant as EDBPM which shall be decided within a week. However, there will be no order as to costs.



MEMBER (A)



VIC E CHAIRMAN

Dated: 09.7.2001

Uv/